

[Shri Morarji Desai].

the 29th July, 1952. [Placed in Library. See no. S—65/57].

ANNUAL REPORT OF COAL BOARD

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1955-56. [Placed in Library. See No. S-63/57].

REPORT OF COMMITTEE TO ENQUIRE INTO POSITION OF SAND SUPPLIES FOR STOWING IN JHARIA-RANIGANJ COAL-FIELDS

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Report of the Committee to enquire into the position of Sand Supplies for purposes of Stowing in the Jharia|Raniganj Coalfields after completion of Dams by the Damodar Valley Corporation. [Placed in Library. See No. S-63/57].

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Declarations of Exemptions under the proviso to section 8 of the Registration of Foreigners Act, 1939, namely:

- (1) 1/24/57-F. I., dated the 21 March, 1957
(1 Declaration)
- (2) 1/27.57-F. I., dated the 10th April, 1957
(6 Declarations)
- (3) 1/28/57-F. I., dated the 11th April 1957
(1 Declaration)
- (4) 1/30/57-F. I., dated the 18th April 1957
(1 Declaration)
- (5) 1/33/57-F. I., dated the 16th May, 1957
(1 Declaration)

ALL INDIA SERVICES (OVERSEAS PAY, PASSAGES AND LEAVE SALARY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957, published in the Notification No. S.R.O. 526, dated the 15th February, 1957. [Placed in Library. See No. S-67/57].

REPORT OF STUDY GROUP ON WORKER PARTICIPATION IN MANAGEMENT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Study Group on Worker participation in Management, 1957. [Placed in Library. See No. S-68/57].

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION RESULTING FROM STOPPAGE OF CALL AT MALVAN BY BOMBAY STEAM NAVIGATION COMPANY

Shri Nath Pai (Rajpura): Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

“Situation resulting from stoppage of call at Malvan by Bombay Steam Navigation Company.”

The Minister of Transport and Communications (Shri Lal Bahadur Shastri): A rock, known as the Perch Rock, at the entrance to the Malvan Port, was constituting an obstruction to free navigation. This was marked by a small light and it was intended to establish a lighthouse there. The Government of Bombay, who were to carry out this work, found, however, that a structure could not be built upon this rock. With a view to re-

decided to blow it up. The blasting operation was carried out on the 11th April, 1957, when the port was closed to navigation. The removal of debris commenced on the 12th April, but had to be stopped on the 15th May due to adverse weather conditions. The remaining debris will be removed after the monsoon. The port remained completely closed till the 1st May 1957 when it was declared upon for day traffic only. The Bombay Steam Navigation Company did not, however, agree to their ships resuming calls at this port as they were apprehensive that some rock or debris might move into the navigable channel due to tide, currents or other sea conditions, and thus constitute a danger to their ships. In order to allay the apprehension of the Bombay Steam Navigation Company a survey of the navigable channel by the Bombay Government in conjunction with the shipping company, was proposed. The company felt, however, that in view of the strong winds and the proximity of the foul season, the possibility of the debris being washed into the channel even after such survey could not be ruled out. The Company also pointed out that since their normal services would have stopped anyhow on the 31st May, the joint survey of the channel could well be postponed until after the monsoon. It is in these circumstances that the vessels of Bombay Steam Navigation have not been calling at Malvan.

Shri Nath Pai: May I submit to the hon. Minister that the Marine Survey at Malvan had made it abundantly clear after a throughgoing survey of the cleared channel that it was safe for navigation, but the company wanted to browbeat the Government of Bombay because they were not agreeable to the suggestion that the survey should be taken up immediately and the rock blown up? The Superintendent of Light Houses at Bombay and the Marine Survey insisted that the rock can be broken up and they proceeded with it. It is the company which is trying to teach a lesson to

the public. As a result of the quarrel between these two parties, it is the people, 100,000 as the hon. Minister knows, whose normal means of communication with Bombay, upon which they entirely depend, have been cut off. I want to suggest to him—and that is my last suggestion—that he gives immediate consideration to this matter and sees to it that the authority of the Marine Survey is respected by the Bombay Steam Navigation Co., since the Marine Survey knows more than the director of the Bombay Steam Navigation Co. as to whether danger conditions exist or have been eliminated.

Shri Lal Bahadur Shastri: I agree with the hon. Member that the company should have taken courage to operate the service. But it is not correct to say that they were able to brow-beat our officers or our department. The debris has been cleared, but, to be fair to the company, it must be stated that it has not been completely cleared, and there is some risk involved in it. But yet, our department advised the Company that they should operate the service, because the risk was not much. They did not accept our advice, and the time at our disposal was, and is so short; in fact, from the 31st of May, the services will have to stop, because of the rough weather. So, the time at our disposal is indeed very short, and we do not now find it feasible to compel the Company to operate the service. Only a few days more are left, but we hope that this situation, of course, will be averted, in future and that after the foul season all the debris will be cleared up, and the services will operate regularly.

Shri Goray (Poona): Does it mean that Government themselves are in doubt as to whether there is risk or there is no risk?

Shri Lal Bahadur Shastri: The experts did say that there was no risk. But when they say that the debris has not been cleared up, I just want to be a bit charitable to the Company. I do not want to place all

[Shri Lal Bahadur Shastri]

the blame on them, but they should have taken the courage to operate the service. That is my personal opinion.

Shri Nath Pai: In view of the inconvenience caused to more than a hundred thousand persons, if the Minister could give us an assurance that the service will start operating immediately after the monsoon, we are satisfied.

Shri Lal Bahadur Shastri: Certainly, it will be opened after the monsoon.

CORRECTION OF ANSWER TO
 UNSTARRED QUESTION

The Deputy Minister of Defence (Sardar Mojithia): In reply to unstarred question No. 1422, asked by Shri Bhakt Darshan on the 7th September, 1956, regarding Garwali soldiers, I stated that the audited entitlement of the Garwali soldiers was Rs. 10751-1-0, and indicated that the element on account of pay included in this amount was Rs. 2000-10-0.

In the statement laid on the Table of the Lok Sabha in reply to parts (c), (d) and (e) of the question, the total amounts to be paid to Hav. Chandar Singh Bhandari and Hav. Narain Singh Gussain (Serial Nos. 1 and 2 of the statement) were shown as Rs. 295-8-0, and Rs. 303-14-0 respectively.

I wish to inform this House that the audit authorities have since intimated some corrections to these figures; according to the latest figures furnished by the audit authorities, the total entitlement of the Garwali soldiers is Rs. 10,735-6-0 and the element on account of pay is Rs. 1,984-15-0. The total amounts to be paid to the two individuals named earlier are Rs. 282-15-0 and Rs. 300-12-0 respectively.

I wish to add that out of the 62 personnel involved, 57 were dismissed, and the rest discharged from service.

The statement laid on the Table of the House contains the names of 57 persons dismissed and two persons who were discharged, as all these persons forfeited their pay and allowances at the time of their dismissal discharge from service.

APPROPRIATION NO. 3 BILL

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amount spent on certain services during the financial year ended on the 31st day of March, 1954, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is...

Shri Bharucha (East Khandesh): I want to speak on the Bill.

Mr. Speaker: The scope is limited.

Shri Bharucha: Still, one can speak on it.

Shri T. T. Krishnamachari: The motion is not yet placed before the House.

Mr. Speaker: Motion moved:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1954, in excess of the amounts granted for those services and for that year, be taken into consideration"

Shri Bharucha: The point that I desire to make is this. This Bill incorporates the excess expenditure incurred by Government in the year 1953-54. Only the other day we passed the Excess Demands, and this is being incorporated into an Act as required